

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 315 OF 2016 &
IA NO. 653 OF 2016**

Dated: 10th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Reliance Infrastructure Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy Ragandhan for R-1

Mr. Raunak Jain for MERC

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 09.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 24.05.2017 after serving copy on the other side.

List the matter on **30.05.2017**.

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson